

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1553 of 2019
IN
DFR No. 2259 of 2019

Dated : 27th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Bannari Amman Sugars Limited

....Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Adishree Chakraborty
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) :

ORDER

(IA No. 1553 of 2019 – for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **29.08.2019**, subject to curing the defects, if any. Application is disposed of.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson